

FORM A PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution process for Corporate Persons) Regulations, 2016]

For the attention of the creditors of PALM LAGOON BACKWATER RESORTS PRIVATE LIMITED

Relevant Particulars

1	Name of Corporate Debtor	PALM LAGOON BACKWATER RESORTS PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	15/05/2002
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES ERNAKULAM
4	Corporate identity number/ limited liability identification number of corporate debtor	U55101KL2002PTC015416
5	Address of the registered office and principal office (if any) of corporate debtor	DOOR NO.PP VII/I, VELLIMON WEST P.O., KOLLAM KL 691511 IN
6	Insolvency commencement date in respect of corporate debtor	20/09/2019 (Order Copy received on:24.09.2019)
7	Estimated date of closure of insolvency resolution process	18/03/2020 (180 days from the date of commencement of resolution process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	R.VELU IBBI/IPA-001/IP-P00127/2017-18/10269
9	Address and email of the interim resolution professional, as registered with the Board	R. VELU, New No.28 Old No.22, Menod Street, Purasawalkam, Chennai - 600007 Email id:ramavelu@gmail.com
10	Address and email to be used for correspondence with the interim resolution professional	R. VELU, New No.28 Old No.22, Menod Street, Purasawalkam, Chennai - 600 007 Email id : cavelu.irp@gmail.com
11	Last date for submission of claims	04/10/2019 (14 days from the date of CIRP commencement date)
12	Classes of creditors , if any under clause (b) of sub-section (6A) of section 21 , ascertained by the interim resolution professional	Name of the class (es) : Nil
13	Names of Insolvency Professionals identified to act as authorized Representatives of Creditors in a class (Three names of each class)	Not applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at :	https://ibbi.gov.in/home/downloads (under Insolvency Resolution Process for Corporate Person) Not Applicable


Notice is hereby given that the National Company Law Tribunal, Kochin has ordered the commencement of a corporate insolvency resolution process of PALM LAGOON BACKWATER RESORTS PRIVATE LIMITED on 20/09/2019. (Order Copy received on:24/09/2019).

The creditors of PALM LAGOON BACKWATER RESORTS PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 04/10/2019 to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Chennai
Date : 25/09/2019


Sd/-
R.VELU
Interim Resolution Professional
IBBI/IPA-001/IP-P00127/2017-18/10269